

मुजफ्फरपुर में जिंदा जलाई गई छात्रा के इलाज की रिपोर्ट मानवाधिकार आयोग ने मांगी

भास्कर न्यूज़|मुजफ्फरपुर

अहियापुर में दबंगों द्वारा जिंदा जलाई गई छात्रा के इलाज से लेकर मौत तक की रिपोर्ट मानवाधिकार आयोग ने स्वास्थ्य विभाग से मांगी है। बुधवार को स्वास्थ्य विभाग के मुख्य निदेशक पटना व सिविल सर्जन एसकेएमसीएच पहुंचे। उन्होंने अस्पताल अधीक्षक डॉ. बाबू साहेब झा से छात्रा के इलाज संबंधी कागजात मांगे। तीन घंटे बाद सभी कागजात की छायाप्रति लेकर मुख्य निदेशक पटना लौट गए। अधीक्षक डॉ. झा ने बताया, मृतिका के परिजनों ने इलाज में कोताही की शिकायत आयोग से की थी। मामले में संज्ञान लेकर आयोग ने जांच शुरू कराई है। स्वास्थ्य विभाग से इलाज संबंधी कागजात मांगे गए हैं।

NHRC seeks report from Forest Secy

<https://www.dailypioneer.com/2021/state-editions/nhrc-seeks-report-from-forest-secy.html>

The National Human Rights Commission (NHRC) has directed the Odisha Forest and Environment Secretary to submit a report within six weeks regarding forceful eviction of 34 families, who were allegedly evicted by the Gotamunda villagers.

The incident occurred under the Ampani police station in Koksara Block of Kalahandi district on June 30. NHRC passed the orders taking cognisance of a petition filed by Bhawnipatna-based human right activist Dilip Kumar Das. After eviction, around 200 persons including children have taken shelter in a primary school in Nabarangpur district and the local administration was providing food to them. The victims had been living in the village of Bhatapani and Dumerpani village for the last several years and earning their livelihood by farming. Sources said that the conflict was fallout of the victims' denial to pay a certain amount to the Gotamunda villagers out of their earnings from the maize cultivation. The victims alleged that miscreants along with members of Van Suraksha Samiti (VSS) assaulted them and ransacked their homes, looted utensils, ornaments, domestic animals and threatened them to vacate the place. However, forest officials have denied their involvement in the incident saying they had not issued any eviction letter to the Tehsildar. Meanwhile, the Youth Congress alleged the involvement of a BJD member in the incident and said police are yet to take action against the culprits.

Following the incident, a peace committee meeting was held by the administration which appealed not to escalate the violence and said the victims can stay in their village but wouldn't cut any trees or undertake any cultivation on forest land.

Assam lawyer moves NHRC seeking an inquiry into 'fake encounters'

<https://www.telegraphindia.com/north-east/assam-lawyer-moves-nhrc-seeking-an-inquiry-into-fake-encounters/cid/1822500>

A lawyer from Assam has moved the National Human Rights Commission seeking an inquiry into all “fake encounters” that have taken place in the state since May.

Arif Jwadder, who moved the NHRC on Saturday, in his email complaint to the commission’s chairperson, citing media reports, alleged: “Assam police is on (an) encounter spree! Since the new government took office in the state there have been fake encounters wherein alleged small-time criminals are being shot and the reason cited for such encounters are that the alleged criminals tried to flee from the police custody (by) snatching pistols.”

Since such police action “deny” the rights of the alleged criminal to a “fair trial”, Arif requested the NHRC take cognisance of the matter and institute an inquiry against all such “fake encounters” which have taken place since May 2021.

The BJP-led alliance was re-elected on May 10 for a second straight term.

Arif has cited 10 cases in his complaint and that the “people at the receiving end” were mostly “alleged drug dealers, alleged cattle dealers”.

He has referred to chief minister Himanta Biswa Sarma’s remark at the conference of officers-in-charge of all police stations in the state “that police should shoot at alleged criminals in the legs, which is permitted by law”.

Addressing the conference here on July 6, Sarma had backed police action, saying “firing” at criminals in self-defence or while in chase should be a “pattern”. “There is criticism of policemen shooting accused/criminals who tried to flee or harm others in the recent past. Law allows to shoot them in the leg. If this is the pattern, let it remain so to send the right message,” Sarma had said.

Sarma’s statement was condemned by the Opposition, including the Congress and the Rajgor Dal.

Arif has also raised questions about the police’s ability to handle the accused because they “are/were not militants and hence not trained to use pistols and it is very unlikely that they could use the pistols after snatching against the police force that were outnumbered and heavily armed”.

Arif told The Telegraph on Sunday: “It also raises questions about the standard operating procedures (SOP) followed by the police while dealing with accused. The police should have become more alert after four-five such incidents but there have been more than 20 incidents, two taking place in the past 24 hours. It cannot be believed that

all alleged petty criminals could snatch a pistol from a trained police officer whose pistols/guns are normally tied to a rope to the waist belt of that officer.”

Both the Congress and Rajbor Dal have expressed concern over the developments.

Leader of the Opposition Debabrata Saikia, while condemning the developments, said the chief minister wants to turn Assam police into “trigger- happy cops” which is against the Constitution as the “right to live” is guaranteed under Article 21.

“The Supreme Court mentions six special conditions under which this right is denied, exclusively for self-defence purposes. If the police, due to their own inefficiency, let a criminal escape when under custody and then shoots him, it is against the law. I appeal to the police officials not to be party to such unconstitutional activities. I also ask government officials not to fall prey to political instigation and indulge in activities contrary to the Constitution and democracy,” Saikia said.

Rajbor Dal president and Sivasagar MLA Akhil Gogoi said such developments were disturbing.

“These are signs of our state moving towards a dictatorial regime. This has sparked concern... Today they are firing at an accused but what is the guarantee they will not fire at political opponents in future? This should be stopped,” Akhil said.

The issue is likely to figure in the Assembly session starting from Monday.

Though the fate of Arif’s prayer is awaited, the Assam Human Rights Commission (AHRC) has taken suo motu cognisance of media reports on the police firing leading to the death of 12 militants/criminals/accused and injury to five persons since May and directed the principal secretary (home and political) to conduct an inquiry into the circumstances leading to the firing and submit a report within a month. In its July 7 directive, the AHRC said it had to order the probe “considering the gravity of the reported incidents”.

NHRC sends notice to Centre, state on food survey findings

<https://timesofindia.indiatimes.com/city/ranchi/nhrc-sends-notice-to-centre-state-on-food-survey-findings/articleshow/84422818.cms>

Taking note of media reports highlighting deprivation of the eligible beneficiaries under Integrated Child Development Scheme (ICDS) from supplementary nutrition during the lockdown period, the National Human Rights Commission (NHRC) has issued notices to the Centre and state government. The survey was conducted by Right to Food campaign, Jharkhand, in 159 blocks of the state covering 8,818 beneficiaries (children from 6 months to 6 years, pregnant and lactating mothers) in 2,037 Anganwadi centres. The objective of the survey, conducted in the last week of June, was to find the status of distribution of supplementary nutrition under ICDS, particularly during the Covid-19 induced lockdown period. The report was released on July 5 in Ranchi before a panel that also attended a public hearing. The hearing confirmed findings of the report that as many as 45% beneficiaries in the age group of 3 to 6 years (entitled for hot cooked meal) and 68% of beneficiaries comprising children of 6 months to 3 years, pregnant and lactating women (entitled for take home ration THR) were deprived of their legal entitlement. The commission has observed that the contents of the media report, if true, raise a serious issue of violation of the Right to Food, which is one of the basic human rights, which the state is duty bound to protect. Accordingly, it has issued a notice to the chief secretary, Jharkhand government and the secretary, Union ministry of women and child development, calling for a detailed report in the matter within six weeks. The commission in a press statement issued on Tuesday also pointed that reportedly in Jharkhand, every second child is stunted or underweight and every third child is affected by stunting, and around 70% children are anaemic according to the data of the National Family Health Survey. Convener RTF, Jharkhand, Asharfi Nand Prasad, said the governments are expected to take the issue seriously after NHRC taking cognizance of the matter. "We have approached the government also with the findings and flagged the issue as violation of National Food Security Act," he said. Prasad added that since the matter of ICDS is included in sections 4 and 5 of the NFSA, the Centre is equally responsible as the state government. "The Centre and state are authorised to release the funds and jointly monitor, implement the NFSA. So in case of violation, both should be held accountable, which the NHRC has take note of," he said.

Didi meets Guv Dhankhar, discusses core issues

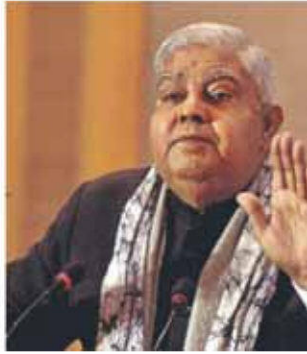
SAUGAR SENGUPTA ■ KOLKATA

Amid ongoing war of words between Raj Bhavan and Nabanna (State secretariat), West Bengal Chief Minister Mamata Banerjee on Wednesday met Governor Jagdeep Dhankhar for about two hours — longest ever encounter between the two ever since he took charge in 2019— at the Governor's house.

While the two sides reportedly discussed a host of recent political issues including National Human Rights Commission's inquiry into the reported post-poll violence and the alleged denial of the Public Accounts Committee



Chairmanship to Opposition BJP what figured most in the one-on-one parley was the Trinamool Congress Government's proposal to re-introduce the Legislative



Council in the State, Nabanna sources said.

The ruling party had earlier passed a resolution in the State Assembly in support of creating an upper house. The

Legislative Assembly was done away with in Bengal in the year 1969 during the rule of Joint Front Government of Left and Bangla Congress. Subsequent Governments of SS Ray, Jyoti Basu and even Buddhadeb Bhattacharjee would not resurrect the bi-cameral system. The Chief Minister had however made a move to reintroduce the system after she came for the second time in 2016 and made it an electoral promise ahead of the 2021 Assembly polls leading the opposition parties to criticise the move saying it would cost the State exchequer an additional ₹800 crore.

Bengal Opposition Leader

Suvendu Adhikari said that "they have got the resolution passed in Bengal House but they will have to get it passed in Parliament ... which will be a difficult task."

The Wednesday's meeting between the Governor and the Chief Minister took place amid incessant firing of salvos from both the sides with the Governor continuously attacking the State Government for doing nothing about repeated post-poll attacks on the Opposition workers and their supporters and the Chief Minister calling him a "corrupt man" wondering whether his name appeared in the Jain Hawala case.

Association seeks NHRC help to reinstate maternity leaves

EXPRESS NEWS SERVICE @ New Delhi

AN association of resident doctors association has approached the National Human Rights Commission regarding the matter of cancellation of maternity leaves of Diplomate of National Board (DNB) doctors.

The Federation of Resident Doctor's Association (FORDA) has written to the NHRC that till

2018, DNB doctors were getting maternity benefits of 12 weeks as per GoI regulations but the National Board of Examination (NBE) withdrew the provision.

"This step was taken after the welcome move of GoI to increase maternity benefit from 12 weeks to 26 weeks as per the Maternity Benefit (Amendment) Act. This



stands totally unreasonable," it said. "Given our avowed constitutional goals, if a clause, stipulating that availment of maternity leave, by a DM candidate, would necessarily result in delay in awarding of the DM qualification to the candidate by six months, were to be enforced, such enforcement might be per-

ilously pregnable to challenge, as violating Article 42 of the Constitution."

The association has also referred to Article 15, which directs the state to make any special provision in favour of women and children, and also the National Policy for the Empowerment of Women to present its case.

In a letter to the Union Health

Minister, FORDA had mentioned how the 'Maternity Amendment Bill' was passed tending the maternity leaves 26 weeks from the previous period of 12 weeks. However, same benefits were denied to DNB doctors by NBE, added. "Withdrawing maternity leave is a serious violation of basic rights of the female resident doctors."

NHRC summons Bhadrak SP over minor's rape

If the SP submits the report by August 24, 2021, personal appearance of the officer shall stand dispensed with

POST NEWS NETWORK

Bhubaneswar, July 14: The National Human Rights Commission (NHRC) has issued a conditional summon to the superintendent of police (SP) of Bhadrak to appear before it August 31, 2021 in connection with the alleged rape of a five-year-old girl by her neighbour in June last year.

The commission pronounced the order July 13 while hearing a plea filed by rights activist Himanshu Sekhar Nayak June 17, 2020. The petitioner had informed the commission that the heinous incident took place at Chadia under Chandbali block in Bhadrak June 13.

"It was around 7 pm when Babu Mahalik, 32, found the girl playing near her house and lured the minor to his house by offering her chocolates. Later, he took her to a nearby deserted place where he forced himself on her. As the victim screamed,



locals rushed to the spot and captured Mahalik," Nayak told the apex rights body, pointing out that the incident saw widespread resentment in the locality.

The commission took cognisance of the issue June 26, 2020 and sought

a report from Bhadrak SP within four weeks. However, the SP did not revert despite multiple reminders September 24 and November 27.

Irked over the dilly-dallying attitude of the SP, the apex rights body ordered him to appear before

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it in person along with the report at 11am August 31. "In case the report is received by August 24, 2021, personal appearance of the officer shall stand dispensed with," the NHRC order, a copy of which is with **Orissa POST**, read.

Eviction of 34 families in Kalahandi

NHRC seeks report from Forest Secy

BIKASH KHEMKA ■
BHAWANIPATNA

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filed by Bhawnipatna-based human right activist Dilip Kumar Das. After eviction, around 200 persons including children have taken shelter in a primary school in Nabarangpur district and the local administration was providing food to them. The victims had been living in the vil-



lage of Bhatapani and Dumerpani village for the last several years and earning their livelihood by farming. Sources said that the conflict was fall-out of the victims' denial to pay a certain amount to the Gotamunda villagers out of their earnings from the maize cultivation. The victims alleged that miscreants along with members of Van Suraksha Samiti (VSS) assaulted them and ransacked their homes, looted utensils, ornaments, domestic animals and threatened them to vacate the place. However, forest officials have

denied their involvement in the incident saying they had not issued any eviction letter to the Tehsildar. Meanwhile, the Youth Congress alleged the involvement of a BJD member in the incident and said police are yet to take action against the culprits.

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